

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:887

ANSWERED ON:02.03.2010

OPENING OF FPSS

Bheiravdanji Shri Gadhvi Mukeshkumar

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

(a) whether the Government proposes to launch a scheme for setting up at least one Fair Price Shop (FPS) under the Public Distribution System in every village across the country including Gujarat; and

(b) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a)&(b): Targeted Public Distribution System (TPDS), focused on the poor, is operated under joint responsibility of Central and the State/Union Territory (UT) Governments. The operational responsibilities for allocation of foodgrains within the States/UTs, identification of eligible Below Poverty Line (BPL) families, issuance of ration cards to them, supervision & monitoring of functioning of fair price shops, rest with the concerned State & UT Governments including Gujarat.

In order to maintain supplies and securing availability and distribution of essential commodities under TPDS, Public Distribution System (Control) Order, 2001 has been notified by the Government of India on 31st August 2001. As provided in the PDS (Control) Order, 2001, State Governments shall issue order under Section 3 of the Essential Commodities Act, 1955 for regulating the sale and distribution of the essential commodities. The responsibility for issue of licenses to Fair Price Shops as per the need and requirements of the TPDS beneficiaries lies with the State/UT Governments.